



The Arunodaya University Arunachal Pradesh Act 2014

Act No. 13 of 2014

Amendment appended: 11 of 2022

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THE ARUNODAYA UNIVERSITY ARUNACHAL PRADESH ACT, 2014

(ACT NO. 13 OF 2014)

(Received the assent of the Governor on 17th October, 2014 and published in the Arunachal Pradesh E.O. Gazette No 193, Vol. XXI dated 21st October, 2014)

An

Act

to provide for establishment and incorporation of the Arunodaya Private University, at Itanagar in the State of Arunachal Pradesh and matters connected therewith and incidental thereto.

Whereas, with a view to keep pace with the rapid development in all spheres of knowledge in the world and the country it is essential to create world level modern research and study facilities in the State to provide state of the art educational facilities to the youth at their door steps so that they can make out of them human resources compatible to liberalized economic and social order of the world;

And whereas, rapid advancement in knowledge and changing requirements of human resources makes it essential that a resourceful an quick and responsive system of educational research and development be created which can work with entrepreneurial zeal under an essential regulatory setup and such a system can be created by allowing the private institutions engaged in higher education in higher education having sufficient resources and institutions engaged in higher education having sufficient resources and experience to establish universities and by incorporating

- (2) In directing the release of any person under sub-section (1), the State Government may require him to enter into a bond with or without sureties for the due observance of the conditions specified in the direction.
- (3) Any person released under sub-section (1) shall surrender himself at the time and place to the authority, specified in the order directing his release or canceling his release, as the case may be.
- (4) If any person fails without sufficient cause to surrender himself in the manner specified in sub-section (3), he shall be punishable with imprisonment for a term which may extend to two years, or with fine of Rupees Two Thousand or with both.
- (5) If any person released under sub-section (1) fails to fulfill any of the condition imposed upon him under the said sub-section or in the bond entered into by him, the bond shall be declared to be forfeited and any person bound thereby shall be liable to pay the penalty thereof.
16. No suit, prosecution or other legal proceedings shall lie against the State Government or any officer of the State Government or any other person, for anything done in good faith or intended to be done in good faith in pursuance of this Act. Protection of action taken in good faith.
17. Whoever, knows or has reason to believe that an order against any person has been made under section 3 or section 15, harbors or conceals such person, shall be punished with imprisonment for a term which shall not be less than three months but may extend to one year or fine of rupees fifty thousand. Punishment for concealing persons ordered to be detained.
18. (1) The government may, not inconsistent with this Act make rules for all or any of the provisions for carrying out the purposes of this Act. Power to make rules –
- (2) Every rule made under this Act shall be laid, as soon as may be after it is made, before the Legislative Assembly while it is in session for a total period of fourteen days which may be

such universities with such regulatory provisions as ensure efficient working of such institutions;

And whereas, the **Softkey Education Society 3rd Floor, 305 Rajhans Annex Goandevi Road Opp. Goandevi Bus Depot, Naupada, thane (W), Mumbai – 400 601**, a Non-Profit organization registered under sec. 25 of the Companies Act, 1956 (No. 144 of 1956) having its registered office at Mumbai is engaged in the field of education for which are imparting education in the various disciplines;

And whereas, if the said **Softkey Education Society** is allowed to run the University, it would contribute a long in the academic development of the people of the State;

And whereas, it is necessary to pass a Bill by the State Legislative Assembly for the establishment of aforesaid University and matters connected therewith and incidental thereto

Now, therefore, be it enacted by the Arunachal Pradesh State Legislature in the Sixty-fifth Year of the Republic of India, as follows :-

CHAPTER - 1

Preliminary

1. Short Title and Commencement :

- (1) This Act may be called "Arunodaya University", Arunachal Pradesh Act, 2014.
- (2) It shall come in to force on such date as the State Government may by notification in the Official Gazette, appoints

2. Definitions :

In this Act, unless the context otherwise requires:

- (1) "Academic Council" means the Academic Council of the University;
- (2) "Act" means The Arunodaya University, Arunachal Pradesh Act, 2014 ;
- (3) "Affiliated College" means a college or an institution which is affiliated to the University;
- (4) "AIU" means Association of Indian Universities;
- (5) "Annual Report" means the Annual report of the university as referred to in section 48 of the Act;
- (6) "Board of Governors" means the Board of Governors of the university constituted under section 24 of the Act;

- (7) "Board of Management" means the Board of Management of the university as constituted under section 25 of the Act;
- (8) "Chancellor" means the Chancellor of the university appointed under section 16 of the Act;
- (9) "Constituent College" means a college or an institution maintained by the University;
- (10) "DCI" means Dental Council of India;
- (11) "DEC" means Distance Education Council;
- (12) "Development Fund" means the development fund of the University established under section 46 of the Act;
- (13) "Distance Education System" means the system of imparting education through any means of information technology and communication such as multimedia, broadcasting, telecasting, online over internet, other interactive methods, e-mail, internet, computer, interactive talk back e-learning, correspondence course, seminar, contact Programmes or a combination of any two or more of such means ;
- (14) "Employee" means employee appointed by the University; and includes teachers and other staff of the University or of a constituent college;
- (15) "Faculty" means the faculty of the university ;
- (16) "Finance Officer" means the Finance Officer of the university appointed under section 20 of the Act;
- (17) "General fund" means general fund of the University established under section 45 of the Act;
- (18) "INC" means the Indian Nursing Council;
- (19) "Internship" means on-job training, apprenticeship, or a professional training of students with academic studies;
- (20) "Internship Campus" means a center established, maintained or recognized by the University for the purpose of Internship and Training or for rendering any other assistance including conducting contact classes and administering examinations required by the Students;
- (21) "MCI" means the Medical Council of India;
- (22) "NCTE" means the National Council for Teacher Education;
- (23) "Official Gazette" means the Gazette of Arunachal Pradesh;
- (24) "Off-Campus" means a Campus of a University established by it outside the campus (within or outside the State) operated

and maintained as its constituent unit, having the university's complement of facilities, faculty and staff;

- (25) "Off-Shore Campus" means a Campus of a University established by it outside the country, operated and maintained as its constituent unit, having the university's complement of facilities, faculty and staff;
- (26) "PHI" means Pharmacy Council of India;
- (27) "Prescribed" means prescribed by the statutes and the rules made under this Act;
- (28) "Principal" in the relation to a constituent college, means the Head of the constituent college and includes where there is no Principal, the Vice- Principal or any other person for the time being as appointed to act as Principal;
- (29) "Regional Centre" means a center established or maintained by the University for the purpose of coordinating and supervising the work of Study Centers in any region and for performing such other functions as may be conferred on such center by the Board of Management;
- (30) "Registrar" means the Registrar of the University appointed under 19 of the Act;
- (31) "Rules and Regulations" means the Rule and Regulations of the University;
- (32) "Sponsor" means the **Softkey Education Society**, Mumbai;
- (33) "State" means the State of Arunachal Pradesh;
- (34) "State Government" means the State Government of Arunachal Pradesh;
- (35) "Statutes" means the Statutes of the University;
- (36) "Study Centre" means a center established, maintained or recognized by the University for the purpose of advising, counseling or for rendering any other assistance including training, conducting contact classes and administering examinations required by the Students;
- (37) "Teachers" means a professor, Associate Professor, Assistance Professor/Lecturer or such other person as may be appointed for imparting instruction or conducting research in the University or in a constituent college or institution and includes the Principal of a constituent college or institution, in conformity with the norms prescribed by the University Grants Commission;
- (38) "UGC" means the University Grants Commission established under the University Grants Commission Act, 1956;

- (39) "University" means the Arunodaya University, established under this Act, within the meaning of University Grants Commission Act 1956;
- (40) "Vice-Chancellor" means the Vice-Chancellor of the University appointed under section 17 of the Act;
- (41) "Visitor" means the Visitor of the University referred to in section 15 of the Act.

CHAPTER - 2

The University and its Objectives

3. Proposal for the Establishment of the University :

- (1) The Sponsor shall have the right to establish the University in accordance with the provision of this Act;
- (2) The application containing the proposal to establish the University shall be made to the State Government by the Sponsor;
- (3) The proposal shall contain the following particular, namely;
 - (a) The objects of the University along with the detail of the Sponsor;
 - (b) The extent and status of the University and the availability of land;
 - (c) The nature and type of programmes of study and research to be undertaken in the University during a period of the next five years;
 - (d) The nature of faculties, courses of study and research proposed to be started;
 - (e) The campus development such as building, equipment and structural amenities;
 - (f) The phased outlays of capital expenditure for a period of the next five years;
 - (g) The item-wise recurring expenditure, sources of finance and estimated expenditure for each student;
 - (h) The scheme for mobilizing resources and the cost of capital thereto and the manner of repayments to each source;
 - (i) The scheme of generation of funds internally through the recovery of fee from students, revenues anticipated from consultancy and other activities relating to the objects of the University and other anticipated incomes;
 - (j) The detail of expenditure on unit cost, the extent of concessions or rebates in fee, free ship and scholarship for students

belonging to economically weaker sections and the fee structure indicating varying rate of fee, if any, that would be levied on non- resident Indians and students of other nationalities;

- (k) The history and credentials of the sponsor including years of experience and expertise in the concerned discipline at the command of the sponsor as well as the financial resources;
- (l) The years of experiences and expertise in the concerned discipline at the command of the Sponsor as well as the financial resources;
- (m) The system for selection of students to the course of study at the University;
- (n) Status of fulfillment of such other conditions as may be required by the State Government to be fulfilled before the establishment of the University;

4. Establishment of University :

- (1) Where the State Government, after such inquiry as it may deem necessary, is satisfied that the Sponsor has fulfilled the conditions specified in sub-section (3) of section 3; it may initiate proceedings of notification of University;
- (2) The State Government may by notification in the Official Gazette accord sanction for establishment of the University and direct Sponsor to establish the complete endowment fund within six months of notification;
- (3) The headquarters of University shall be at Itanagar, Arunachal Pradesh and it will operate ordinarily within the boundary of the State concerned. It may have campuses or Regional Centers, Study Centers anywhere in India and abroad with approval of the Board of Governors; after five years of its coming into existence as per guideline of the UGC Act 1956 and the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003 Clause 3.3 of Regulation and the Arunachal Pradesh and other Institutions of Higher Education) Establishment and Regulation Act, 2010.
- (4) The Chancellor, the Vice-Chancellor, member of the Board of Governors, members of the Board of Management and the Academic Council for the time being holding office as such in the University so established, shall constitute a body corporate and can sue and be sued in the name of the University;
- (5) The university will have a minimum of 50 acres of land.

- (6) On the establishment of the University under sub-section (2), the land and other movable and immovable properties acquired, created, arranged or built by the University for the purpose of the University in the State of Arunachal Pradesh shall vest in the University;
- (7) The land, building and other properties acquired for the University shall not be used for any purpose, other than that for which the same is acquired.

5. Condition for the establishment of the university :

The university shall comply with the direction and guidelines issued by the State Government of Arunachal Pradesh in this regard for the time being enforce.

6. Starting of the university :

The university shall come into existence on the date of appointed day in term of sub-section (2) of section 1 and subject to such terms and conditions as may be stipulated by the state government by notification published in the Official Gazette under this section.

7. University not to be entitled to financial assistance :

The University shall be self-financing and shall not make a demand to any grant-in-aid or any other financial assistance from the State Government.

8. Constituent Colleges and Affiliated Colleges :

- (1) The University may have Constituent Colleges, Regional Centers, Campuses, Off-Campuses, Off-shore Campuses, Internship Campuses and Study Centers; after five years of its coming into existence as per guideline of the UGC Act 1956.
- (2) The University may with the prior approval of the Board of Governors, affiliate any college or other institutions.

9. Objects of the University :

The objectives for which the university shall be established are as follows,-

- (i) to provide for instruction in the disciplines specified but not limited in Schedule and to make provisions for research and for the advancement and dissemination of knowledge;
- (ii) to grant, subject to such conditions as the University may determine, diplomas or certificate, and confer degrees or other academic distinctions on the basis of examinations, evaluation to any other method of testing on persons, and to withdraw any such diplomas, certificates, degrees or other academic distinctions for good and sufficient cause;
- (iii) to organize and to undertake extra-model studies and extension service;

- (iv) to confer honorary degrees or other distinctions in the manner as may be prescribed;
- (v) to provide instruction, including correspondence and such other courses, as it may determine;
- (vi) to institute Professorships, Readerships, Lectureships and other teaching or academic posts required by the University and to make appointment thereto;
- (vii) to create administrative, academically and other posts and to make appointments thereto;
- (viii) to appoint persons working in any other university or organization having specific knowledge permanently or for a specified period;
- (ix) to co-operate, collaborate or associate with any other university or authority or institution in such manner and for such purpose as the University may determine;
- (x) to establish study centers and maintain schools, institutions and such centers, specialized laboratories or other units for research and instructions as are in the opinion of the University, necessary for the furtherance of its object;
- (xi) to institute and award fellowships, scholarships, studentships, medals and prizes;
- (xii) to establish and maintain hostels for students of the University ;
- (xiii) to make provisions for research and consultancy, and for that purpose to enter into such arrangements with other institutions or bodies as the University may deem necessary;
- (xiv) to determine standards for admission into the University, which may include examination, evaluation or any other method of testing;
- (xv) to demand and receive payment of fees and other charges;
- (xvi) to supervise the residences of the students of the University and to make arrangements for the promotion of their health and general welfare;
- (xvii) to make special arrangements in respect of women students as the University may consider desirable;
- (xviii) to regulate and enforce discipline among the employees and students of the University and take such disciplinary measures in this regard as may be deemed necessary by the University;
- (xix) to make arrangements for promoting the health and general welfare of the employees of the University;

- (xx) to receive donations and acquire, hold, manage and dispose of any movable or immovable property;
- (xxi) to borrow money with the approval of the Sponsoring Body for the purposes of the University;
- (xxii) to mortgage or hypothecate the property of the University with the approval of the Sponsoring Body;
- (xxiii) to establish examination centers; Counseling centers; information centers;
- (xxiv) to set up off campus centre or information centers within the State of Arunachal Pradesh or any part of India and Abroad;
- (xxv) to do all such other acts and things as may be necessary, incidental or conducive to the attainment of all or any of the objects of the University.
- (xxvi) to establish a campus at Itanagar in the State of Arunachal Pradesh and to have affiliated institutions, colleges, schools, and approved study centers Academic Centers, off Campus program Centers or Institutions and to establish Regional Campus(es) at different places in India and other countries.
- (xxvii) to create higher levels of intellectual abilities.
- (xxviii) to establish state of the art facilities for education, training and research.
- (xxix) to offer programs through multi modal form of education.
- (xxx) to institute degrees, diplomas, certificated and other academic distinctions on the basis of examination, or any other mode of evaluation ad assessment as laid down by the academic council.
- (xxxi) to ensure that the standard of the degrees, diplomas, certificated and other academic distinctions of high standard.
- (xxxii) to offer continuing distance education both formal and/or informal.
- (xxxiii) to confer honorary degrees and other academic distinctions in the manner laid down in the statutes.
- (xxxiv) to encourage and promote research activities and set up independent research institutions for pure and applied research, and institute awards and fellowship at institutions other than the University for undertaking research.
- (xxxv) to affiliate or collaborate with any other college or university, research institution, industry association, professional association or any other organization, in India or overseas, or conceptualize, design and develop specific educational and research programs, training programs and exchange programs for students, faculty members and others.

- (xxxvi) To recognize the various courses and programs offered by the individuals, institutions, and organizations in various streams of education offered in the multimode methodology of teaching.
- (xxxvii) to undertake surveys, studies and consultancy for any organization in India or overseas.
- (xxxviii) to undertake programs of the training and development of faculty members of the University and other institutions in India or overseas.
- (xxxix) to undertake collaborative research with any organization in India or overseas, and undertake commercialization of technologies.
- (xxxx) to develop, register and license all forms of intellectual property rights, including, inter-alia, trademarks, copyrights, know-how and patents etc.
- (xxxxi) to conceptualize, design, develop and commercialize various products, equipment and machinery as part of the research and development activity.
- (xxxixii) to provide "Education For All" which includes Formal modes of instruction keeping in view the literacy and the educational needs of deprived sections of the society by establishing informal educational centers in and out side the State of Arunachal Pradesh, to achieve cent percent literacy and education at least up to the level of Matriculation.
- (xxxixiii) to bring higher education within the reach of Majority of the youth aspiring higher qualification and/or research by a network of formal institutions such as regional campuses, off-campus programme centers and academic centers through out the country in accomplishment of the prime objective "Desired Education For All".
- (xxxixiv) to encourage sports, cultural, extra curricular and co-curricular activities for students and staff.
- (xxxixv) to do all such other things which may be deemed necessary or expedient to promote the above objectives.
- (xxxixvi) to pursue any other objective as may be approved by the Board.

10. Powers of the University :

- (1) The University shall have the following powers, namely :-
 - (a) To establish, maintain and recognize such Regional Centers, Campuses, Off-Campuses, Off-Shore Campuses, Internship Campuses, Examination Centres and Study Centers as may be determined by the University from time to time in the manner laid down by the Statutes;

- (b) To carry out all such other activities as may be necessary or feasible in furtherance of the object of the University;
- (c) To confer degrees, diplomas, charters, certificates, preuniversity certifications or other academic distinctions etc. in accordance with the Statutes;
- (d) To institute and award fellowship, scholarship and prizes etc. in accordance with the Statutes;
- (e) To launch any academic and research programmes and courses, discipline of education which deemed suitable for meeting the objects of the University as provided in section 7 of this Act.
- (f) To determine, demand and receive fees, bills, invoices and collect charges to fulfill the objects of University, as the case may be;
- (g) To make provision for extracurricular activities and trainings for students and employees;
- (h) To appoint the faculties, teachers, officers and employees of the University or a Constituent college, Affiliated college, Regional Centres, Study Centers, Campuses, Off-Campuses, Off-shore Campuses and Internship Campuses located in India and abroad;
- (i) To receive donations and gifts of any kind to acquire, hold, manage, maintain, lease, mortgage and dispose of any movable and immovable property, including trust and endowment properties for the purpose of University or a Constituent College, or a Regional Centers or a Off-Campus Centre or a Study Centers;
- (j) To establish and maintain halls and to recognize places of residence for students, officers, teachers and employees of the University or a constituent college for students of the University or a constituent college or any other at the main campus and other campuses in India and abroad;
- (k) To supervise and control the residence, and to regulate the discipline among the students and all categories of employees and to lay down the conditions of service of such employees, including their Code of Conduct;
- (l) To create, academic, administrative and support staff and other necessary posts;
- (m) To co-operate and collaborate with other Universities and institutions in such a manner and for such purposes as the University may determine from time to time;

- (n) To offer regular, distance learning, continuing education, industry integrated, collaborative industry based education programmes and the manner in which such Programmes are to be offered by the University;
- (o) To organize and conduct refresher courses, orientation courses, workshops, seminars and other Programmes for students, industry executives, teachers, developers of courseware, evaluators and other academic staff;
- (p) To determine standards of admission to the University, Constituent Colleges, Affiliated Colleges, Regional Centers, Study Centres, Campuses, Off-Shore Campuses, Off-Campuses and Internship Campuses with the approval of Academic Council;
- (q) To make special provisions for students belonging to the State of Arunachal Pradesh for admission in course of the University or in a constituent college, affiliated college, regional centre, campus or study centre;
- (r) To do all such other acts or thing whether incidental to the powers aforesaid or not, as may be necessary to further the objects of the University;
- (s) To prescribe such courses of Bachelor, Masters, Doctorate and Research Degrees and such other Degrees, Diplomas, Charters, Certificates, Pre-University Certificates etc;
- (t) To provide for the preparation of instructional materials including films, cassettes, tapes, video cassettes, CD, VCD and other software;
- (u) To recognize examinations or period of study (whether in full or part) of other Universities, institutions or other places of learning as equivalent to examinations or period of study in the University and to withdraw such recognition at any time;
- (v) To create industry academic partnership by inviting Industry in the University Campus and other University centres for mutual benefit;
- (w) To raise, collect, subscribe and borrow money with the approval of the Board of Management whether on the security or the property of the University, for the purpose of the University;
- (x) To enter in to, carry out, vary or cancel contracts;
- (y) To create, amend and cancel the rules and regulations to fulfill the objects of the University;

- (z) To carry out all such other activities as may be necessary or feasible in furtherance of the object of the University;
- (aa) To do all things necessary or expedient to exercise the above powers;

11. University for all classes, castes, creed, religion, region, languages and gender and provisions for the students of Arunachal Pradesh :

The University shall be opened to all irrespective of class, caste, Creed, religion, region, language or gender;

Provided that nothing in this section shall be deemed to prevent the University from making special provisions for admissions to students of the socially and economically weaker section of the society, especially for the State of Arunachal Pradesh.

12. National and International Accreditation :

- (1) The University will seek accreditation from respective national and International accreditation bodies;
- (2) The University shall obtain prior permission/ approval from National Accreditation bodies like NCTE, BCI, AICTE etc before commencing any course required permission or recognition from concerned bodies, if required by any law for the time being in force, shall be obtained;
- (3) As regards other Programmes on technical education the relevant laws, rules, regulations etc. in the matter of obtaining approval, recognition or maintain standards shall apply to the University;

13. Places of Campuses :

- (1) The Campus of University shall be at any place in Itanagar and ordinarily within the State of Arunachal Pradesh and it may have Campuses, Regional Centres, Study Centres anywhere in India or Abroad; after five years of its coming into existence as per guideline of the UGC Act 1956, and the UGC (Establishment of and Maintenance of Standards in Private Universities Regulation, 2003 Clause 3. 3 of Regulation and the Arunachal Pradesh Colleges and other Institution of Higher Education) Establishment and Regulations Act, 2010.
- (2) The Chancellor, the Vice-Chancellor, members of the Board of Governors, Members of the Board of Management and the academic council for the time being holding offices as such in the university so established, shall constitute a body corporate and can sue and be sued in the name of University;

- (3) The Board of Governors will decide the usage of land, building and other properties acquired by the university, which is for the benefits of university.

CHAPTER - 3

Officers of the University

14. Officers of the University :

The following shall be the officers of the University namely:-

- (a) The Chancellor
- (b) The Vice-Chancellor
- (c) The Registrar
- (d) The Finance Officer, and
- (e) Such other officers as may be declared by the statutes to be officers of the University.

15. The Visitor :

- (1) His Excellency, the Governor of Arunachal Pradesh will be the Visitor of the University.
- (2) The Visitor shall, when present, preside at the convocation of the University for conferring Degrees, Diplomas, Charters, Designation and Certificates.
- (3) The visitor shall have the following powers, namely:-
 - (a) To call for any paper or information relating to the affairs of the University;
 - (b) On the basis of the information so received, the Visitor, if he is satisfied that any order, proceeding or decision taken by any authority of the University is not in conformity with the Act, Regulations, or Rules, may issue such directions as he may deem fit in the interest of the University and the same shall be binding to all concerned officers and Authorities of the University.

16. The Chancellor :

- (1) A person of eminence shall be appointed by Sponsor as Chancellor of the University with the prior approval of the Visitor;
- (2) The Chancellor so appointed shall hold the office for a period of five years;
- (3) The Chancellor shall be the head of the University;
- (4) The Chancellor shall preside at the meeting of the Board of Governors and shall, when the Visitor is not present, preside at the convocation of the University for Conferring Degrees, Diplomas, Charters, Designations or Certificates;

- (5) The Chancellor shall have the following powers, namely :-
- (a) To call for any information or record ;
 - (b) To appoint the Vice-Chancellor ;
 - (c) To remove the Vice-Chancellor ;
 - (d) Such other powers may be conferred on him by this Act or the Statutes made thereunder ;

17. The Vice-Chancellor :

- (1) The Vice-Chancellor shall be appointed on such terms and conditions as may be prescribed by the Statutes for a term of three years by the Chancellor ;
- (2) The Vice-Chancellor shall be appointed by the Chancellor from a panel of three persons recommended by the Board of Governors and shall hold office for a term of three years ;
- (3) The Vice-Chancellor shall be the Principal executive and academic officer of the University and shall exercise general supervision and control over the affairs of the University and give effect to decision of the authorities of the University ;
- (4) If in the opinion of the Vice-Chancellor it is necessary to take immediate action on any matter for which powers are conferred on any other authority by or under this Act, he may take such action as he deems necessary and shall at the earliest opportunity thereafter report his action to such officers or authority as would have in the ordinary course dealt with the matter ;

Provided that if in the opinion of the concerned authority such action should not have been taken by the Vice-Chancellor, then such case shall be referred to Chancellor, whose decision thereon shall be final;

Provided further that where any such action taken by the Vice-Chancellor affects any person in the service of the University, such person shall be entitled to prefer, within three months from the date on which such action is communicated to him or her, an appeal to the Board of Governors and the Board of Governors may confirm or modify or reverse the action taken by the Vice-Chancellor ;

- (5) If in the opinion of the Vice-Chancellor any decision of any authority of the University is outside the powers conferred by this Act, Statutes or is likely to be prejudicial to the interest of the University he shall request the concerned authority to revise its decision within seven days from the date of decision and in case the authority refuse to revise such decision wholly or partly or fails to take any decision within seven days, then such matter shall be referred to the Chancellor and his decision thereon shall be final ;

- (6) The Vice-Chancellor shall exercise such other powers and perform such duties as may be laid down by the Acts and Statutes or the rule ;
- (7) The Vice-Chancellor shall preside at the convocation of University in the absence of both, the Visitor and the Chancellor, for conferring Degrees, Diplomas, Charters, Designation or Certificates ;
- (8) The Chancellors is empowered to remove the Vice-Chancellor after due enquiry. It will be open to the Chancellor to suspend the Vice-Chancellor during enquiry depending upon the seriousness of the charges as he may deem fit ;

18. Deans of Faculties :

Deans of faculties shall be appointed by the Vice-Chancellor in such manner and shall exercise such powers and perform such duties as may be prescribed by Statutes ;

19. The Registrar :

- (1) The appointment of the registrar shall be made in such manner as may be prescribed by the Statutes ;
- (2) All contracts shall be signed and all documents and records shall be authenticated by the Registrar on behalf of the University;
- (3) The Registrar shall exercise such other powers and perform other duties as may be prescribed or may be required from time to time, by the Board of Governors;
- (4) The Registrar shall be responsible for the due custody of the records and the common seal of the University and shall be bound to place before the Chancellor, the Vice-Chancellor or any other authority all such information and documents as may be necessary for trans-action of their business;
- (5) The Registrar shall exercise such powers and perform such duties as may be prescribed by the Statutes;
- (6) The Vice-Chancellors is empowered to remove the Registrar after due enquiry. It will be open to the Vice-Chancellor to suspend the Registrar during enquiry depending upon the seriousness of the charges as he may deem fit;

20. The Finance Officer :

- (1) The appointment of the Finance Officer shall be made in such manner as may be prescribed by the Statutes;
- (2) The Finance Officer shall exercise such other powers and perform such other duties as may be prescribed by statute of the University or may be required from time to time by the Board of Governors ;

- (3) The Vice-Chancellors is empowered to remove the Finance Officer after due enquiry. It will be open to the Vice-Chancellor to suspend the Finance Officer during enquiry depending upon the seriousness of the charges as he may deem fit;

21. Other Officers :

The manner of appointment, terms and conditions of service and powers and duties of the other officers of the University shall be such as may be prescribed by the Statutes, Rules and Regulations. However, without prejudice to the generality of the aforesaid provision, the University shall generate employments in the following manner,-

- | | |
|--------------------------|----------------------------------|
| (a) IV Grade employees' | 80% reservation for local people |
| (b) III Grade employees' | 60% reservation for local people |
| (c) II Grade employees' | 50% reservation for local people |
| (d) Faculty Staff | Open at international level |

CHAPTER - 4

Authorities of the University

22. The Visitor :

23. The following shall be the authorities of the University namely :-

- (a) The Board of Governors;
- (b) The Board of Management;
- (c) The Academic Council;
- (d) The Finance Committee; and
- (e) Such other authorities as may be declared by the Statutes to be the authorities of the University ;

24. The Board of Governors and its powers :

(1) The Board of Governors shall consist of the following Members :

- (a) The Chancellor;
- (b) The Vice-Chancellor;
- (c) Three persons nominated by the Sponsor;
- (d) One representative of the State Government;
- (e) One educationist of repute to be nominated by the State Government;
- (f) One educationist of repute to be nominated by the Sponsor;

- (2) The Chancellor shall be the Chairman of the Board of Governors;
- (3) In the absence of Chancellor the Vice-Chancellor shall be the Chairman of the Board of Governors;
- (4) The Registrar shall be an ex- officio Secretary of the Board of Governors;
- (5) In the absence of Registrar, one existing member nominated by the Board of Governor, will work temporarily as Secretary of the Board of Governors;
- (6) The Board of Governors shall be the supreme authority and principal governing body of the University and shall have the following powers, namely:-
 - (a) To appoint the statutory Auditors of the University;
 - (b) To lay down policies to be pursued by the University;
 - (c) To review decisions of the other authorities of the University if they are not in conformity with the provision of this Act, or the Statutes or the rules;
 - (d) To approve the budget and annual report of the University;
 - (e) To make new or additional Statutes and rules or amend or repeal the earlier Statutes and rules;
 - (f) To make decision about voluntary windings up of the University;
 - (g) To approve proposals for submission to the State Government;
 - (h) To approve additional power and modify the existing power of Board of Management, Academic Council, Finance Committee, Other Authorities and Other Committees;
 - (i) To take such decisions and steps which are desirable for effectively carrying out the objects of the University;
- (7) The Board of Governors, shall, meet at least twice in a calendar year at such time and place as the Chancellor thinks fit;

25. The Board of Management :

- (1) The Board of Management shall consist of the following namely:
 - (a) The Vice-Chancellor;
 - (b) The Registrar;
 - (c) Four persons nominated by the Sponsor; two of which shall be from the host state ;
 - (d) Two Deans of the faculties as nominated by the Chancellor;

- (e) One State Government representation either Secretary Education or Director Education;
 - (f) One Management Representative nominated by Sponsor;
 - (g) One Women nominated by the Chancellor;
- (2) The Vice-Chancellor shall be the Chairperson of the Board of Management and the Registrar shall be the Secretary of the Board of Management;

Provided that in the absence of Vice-Chancellor, the management representative nominated by the sponsor will work temporarily as the Chairman of Board of the Management;

Provided further that in absence of Registrar, one existing member nominated by Board of Management, will work temporarily as the secretary of the Board of Management;

- (3) The Board of Management shall have following power namely :
- (a) To establish maintain and recognize regional centres, campuses, study centres, off-campus, off-shore campuses;
 - (b) To launch any academic research programme and courses, discipline of education which may be deemed suitable for meeting the object of University;
 - (c) To create and amend rules and regulations of the University to fulfill the objects of the University;
 - (d) To determine, demand and receive fees, bills, invoices and collect charges;
 - (e) To make provisions of extra-curricular activities for students and employees;
 - (f) To operate of endowment fund, general fund and development fund;
 - (g) To appoint faculties, teachers, officers and employees of the University or a constituent college, regional centre, study centre or a campus, establish, maintain, recognize such regional centre, study centre and campuses, off-campus, off-shore campuses located in India and Abroad;
 - (h) To receive donation and gifts of any kind and to acquire, hold, manage, maintain, lease, mortgage and dispose of any movable or immovable property, including trust and endowment properties for the purpose of University or a constituent college, or a Regional Centre, or a study Centre;

- (i) To create academic, administrative, and support staff and any other post;
- (j) To Co-operate and collaborate with other Universities, Institutions in such a manner and for such purpose as university may determine from time to time;
- (k) To offer regular, industry integrated, distance education and continuing education programmes;
- (l) To organize and conduct refresher courses, orientation courses, workshops, seminars and other programmes, for industry executives, developers of courseware, evaluator and other academic staff;
- (m) To determine standards of admission to the various programmes with the approval of academic council;
- (n) To make special provisions for students belonging to the state of Arunachal Pradesh or other States for admission in any course of the University or in a constituent college, affiliated college, off-campus centre, off-shore campus, regional centre or study centre;
- (o) To Prescribe such course for Bachelor Degree, Master's Degree, Doctor of Philosophy, Doctor of Science and Research and such other degrees, diplomas, Certificates etc.;
- (p) To provide for the preparation of instructional material, reference books, study material, including films, cassettes, tapes, video cassettes, CD, VCD, DVD and other Software;
- (q) To recognize examinations or periods of study(Where in Full or Part) of other Universities, Institutions, or other places of higher learning as equivalent to examination or period of study in the University and to withdraw such recognition at any time;
- (r) To create Industry Academic partnership by inviting industry in-campus and other university centres for mutual benefits;
- (s) To raise, collect, subscribe and borrow money whether on the security of the property of the University, for the purpose of the University;
- (t) To enter into, carry out, vary or cancel contracts;
- (u) To do all such acts or things as may be directed by Board of Governors;

- (v) To do all things necessary or expedient the above powers;
- (w) The other powers and functions of the Board of Management shall be such as may be prescribed by the Statutes.

26. The Academic Council :

- (1) The Academic Council shall consist of : -
 - (a) The Vice-Chancellor as Chairman;
 - (b) The Registrar as Secretary;
 - (c) Such other members as may be prescribed in the Statutes (Like Dean, HOD, Professors);
- (2) The Academic Council shall be the Principal academic body of the University and shall, subject to the provision of this Act, the Statutes and the rules, co-ordinate and exercise general supervision over the academic policies of the University;

27. The Finance Committee :

- (1) The Finance Committee shall consist of:-
 - (a) The Vice-Chancellor as Chairman;
 - (b) The Registrar as Secretary;
 - (c) The Finance Officer as Member;
 - (d) Such other members as may be recommended by Sponsor;
 - (e) One representative of the State Government basically holding financial charges in the department of Education;
- (2) The Finance Committee shall be the principal financial body of the University to take care of financial matters and shall, subject to the provision of this Act, Rules and Statutes, Coordinate and exercise general supervision over the financial matters of the University;

28. Other Authorities :

The constitution, powers and functions of the other authorities of the University shall be such as may be prescribed by the Statutes;

29. Proceedings not invalidated on account of Vacancy :

No Act or proceeding of any authority of the University shall be invalid merely for the reason of the existence of any vacancy or defect in the constitution of the authority;

CHAPTER - 5**Statutes and Rules****30. Statutes :**

Subject to the provision of this Act, The statutes may provide for any matter relating to the University and staff, as given below :-

- (a) The constitution, powers and functions of the authorities and other bodies of the University as specified in the Act and such other authorities as may be constituted from time to time ;
- (b) The operation of the endowment fund, the general fund and the development fund ;
- (c) The terms and conditions of appointment of the Vice-Chancellor, the Registrar and the finance officer and their powers and functions;
- (d) The mode of recruitment and the conditions of service of the other officers, teachers and employees of the University ;
- (e) The procedure for resolving disputes between the University and its offices, faculty members employees and students;
- (f) Ascertaining the procedure for abolition or restructuring of departments and faculties;
- (g) The manner of co-operation with other Universities or Institutions of higher learning;
- (h) The determination of the procedure for conferment of honorary degrees ;
- (i) The determination of the provisions regarding grant of free-ship, sponsorships and scholarship ;
- (j) The determination of the number of seats in different courses of studies and the procedure of admission of students to such courses;
- (k) The determination of the fee chargeable from students for various courses of studies ;
- (l) The determination of the Institution of fellowships, scholarships, studentships, freeships, medals and prizes ;
- (m) The determination of the procedure for creation and abolition of posts ;
- (n) Any other matters which any be prescribed ;

31. Statutes how to be made :

- (1) The first statutes framed by the Board of Governors shall be submitted to the State Government for its approval; which may within three months from the receipt of the Statutes give its approval with or without modifications ;

- (2) Where the State Government fails to take any decision with respect to the approval of the Statutes within the period specified under sub-section (1) it shall be deemed to have been approved by State Government;

32. Power to amend the Statutes :

- (1) The Statutes as stated in the Act may be amended or new Statutes may be added by the Board of Management which needs to be approved by Board of Governors;
- (2) The Board of Governors shall submit the new and amended Statutes to the State Government for its approval, which may, within three months from the date of receipt of the Statutes give its approval with or without modifications;
- (3) Where the State Government fails to take any decision with respect to the approval of Statutes within the period specified under sub-section(2), it shall be deemed to have been approved by State Government ;

33. Rules :

Subject of the provisions to this Act, the rules may provide for all or any of the following matters namely :-

- (a) Procedure relating to Admission of students to the University and their enrolment and continuance as such ;
- (b) The courses of study to be laid down for all Degrees, Diplomas, Certificates, Charters and other Academic Distinctions of the University ;
- (c) The award of Degrees, Diplomas, Charters, Certificates, pre-university certificates and other Academic Distinctions of the University ;
- (d) Creation of new authorities of the University ;
- (e) Accounting Policy and Financial Procedure ;
- (f) The conditions of the award of Fellowships, Scholarships, Studentships, Medals and Prizes ;
- (g) The conduct of examinations and the conditions and mode of appointment and duties of examining bodies, examiners, invigilators, tabulators, and moderators ;
- (h) The fee to be charged for the admission to the examinations, Degree, Diplomas, Certificates, Charters and other Academic Distinctions of the University ;
- (i) Revision of Fees ;

- (j) Alternation of number of seats in different courses and Programmes ;
- (k) The conditions of residence of the students at all University or a constituent college or affiliated college ;
- (l) Maintenance or discipline among the students of the University or a constituent college or affiliated college ;
- (m) All other which are deemed necessary for carrying out the purposes of this Act ;

34. Rules how to be made :

- (1) The Rules shall be made by the Board of Governors and shall be submitted to the State Government for its approval, which may within two months from the date of receipt of the Rules, give its approval with or without modifications;
- (2) Where the State Government fails to take any decision with respect to the approval of the Rules within the period specified under sub-section(1), it shall be deemed to have been approved by State Government ;

35. Power to amend rules :

The Board of Governors may make new additional Rules or amend or repeal the Rules;

CHAPTER - 6
Miscellaneous

36. Condition of Service of Employees :

- (1) Every employee shall be appointed under a written contract, which shall be kept in the University and a copy of which shall be furnished to the employee concerned ;
- (2) Disciplinary action against the students or employees shall be governed by procedure prescribed in the Statutes ;

37. Right to appeal :

Every employee or student of the University or of a constituent college, shall notwithstanding anything contained in this Act, shall have the right to appeal within such time as may be prescribed, to the Board of Management against the decision of any officer or authority of the University or of the Principal of any such college, and thereupon the Board of Management may confirm, modify or change the decision so appealed against ;

38. Provident Fund and Pension :

The University shall constitute for the benefit of its employee such provident or pension fund and provide such insurance scheme as it may deem fit in such manner and subject to such conditions as may be prescribed ;

39. Disputes as to constitution of University authorities and bodies :

If any question arises as to whether any person has been duly elected or appointed as, or is entitled to be a member of any authority or other body of the University, the matter shall be referred to the Chancellor, whose decision thereon shall be final ;

40. Constitution of Committees :

Any authority of the University mentioned in section 22, may constitute a committee of such authority, consisting of such members as such authority may deem fit and having such powers as the authority may deem fit ;

41. Filling of Casual Vacancies :

Any casual vacancy among the members, other than ex- officio members, of any authority or body of the University shall be filled in the same manner in which the member whose vacancy is to be filled, was chosen, and the person filling the vacancy shall be a member of such authority or body for the residue of the term for which the person whose place he or she fills would have been a member;

42. Protection of action taken in good faith :

No suit or other legal proceedings shall lie against any officer or other employee of the University for anything, which is done in good faith or intended to be done in pursuance of the provision of this Act, the Statutes or the Rules and Regulations ;

43. Transitional Provision :

Notwithstanding anything contained in any other provisions of this Act and the Statutes:-

- (a) The First Vice-Chancellor shall be appointed by the Chancellor and the said officer shall hold office for a term of three years ;
- (b) The First Registrar and the First Finance Officer shall be appointed by the Chancellor who shall hold office for a term of three years;
- (c) The First Board of Governors shall hold office for a term not exceeding three years;
- (d) The First Board of Management, the First Finance Committee and the First Academic Council shall be constituted by the Chancellor for a term of three years ;

44. Endowment Fund :

- (1) The Sponsor shall establish an endowment fund of rupees three crore in the form of FDR in favor of University; pledged to the State Government, opened in a nationalized bank.
- (2) The University shall have the power to invest the endowment fund in such a manner as may be prescribed ;
- (3) The University may transfer any amount from the general fund or the development fund to endowment fund, excepting in the dissolution of the University, in no other circumstances can any money be transferred from the endowment fund for other purposes ;
- (4) Not exceeding seventy five per cent of the incomes received from the endowment fund shall be used for the purpose of development work of the University, the remaining twenty five per cent shall be reversed in to endowment fund ;

45. General Fund :

- (1) The University shall establish a general fund to which the following amount shall be credited, namely ;-
 - (a) All Fees which may be charged by the University ;
 - (b) All sums received from any other sources ;
 - (c) All contributions made by the Sponsor ;
 - (d) All contributions or donations made in this behalf by any other person or body, which are not prohibited by any law for the time being in force;
- (2) The funds credited to the general fund shall be applied to meet the following payments, namely ;
 - (a) The repayment of debts including interest charges there to incurred by the University for the purposes of this Act, the Statutes and the rules made thereunder;
 - (b) The upkeep of the assets of the University ;
 - (c) The payment of the cost of audit of the fund under section 49 ;
 - (d) Meeting the expenses of any suit or proceedings to which University is a party ;
 - (e) The payment of salaries and allowance of the officers and employees of the University, members of the teaching and research staff, and payment of any Provident Fund contributions, gratuity and other benefits to any such officers and employees, members of the teaching and research staff ;

- (f) The payment of travelling and other allowances of the members of the Board of Governors, the Board of Management, Academic Council, and other authorities so declared under the Statutes, Rules and Regulations of the University and of the members of any committee of Board appointed by any of the authorities of the University in pursuance of any provision of this Act or the Statutes or the rules made thereunder ;
- (g) The payment of fellowships, freeships, scholarships, assistantships and other awards to students, research associates or trainees eligible for such awards under the Statutes or rules of the University under the provisions of this Act ;
- (h) The payment of expenses incurred by the University in carrying out the provisions of this Act, and the Statutes or the rules and regulations made thereunder ;
- (i) The payment of cost capital not exceeding the privilege bank rate of interest, incurred by the Sponsor for setting up the University and investment made thereof ;
- (j) The payments of charge and expenditure relating to the consultancy work undertaken by the University in pursuance of the provision of this Act, and the statutes, and the rules made thereunder ;
- (k) The Payment of any other expense including a management fee payable to any organization charged with the responsibility of Managing the University on behalf of Sponsoring Body, as approved by the Board of Management to be an expense for the purpose of the University ;

Provided that no expenditure shall be incurred by the University in excess of the limits for total recurring expenditure and total non- recurring expenditure for the years as may be fixed by the Board of Management without the prior approval of the Board of Management ;

Provided further that the General fund shall be applied for the object specified under sub- section (2) of this section with the prior approval of the Board of Management of the University ;

46. Development Fund :

- (1) The University shall also establish a development fund to which the following funds shall be credited, namely :
 - (a) Development fees which may be charged from students ;

- (b) All sums received from any other source for the purpose of the development of the University ;
 - (c) All contributions made by the Sponsor ;
 - (d) All contributions or donations made in this behalf by any other person or body which are not prohibited by any law for the time being in force;
 - (e) All incomes received from the endowment fund;
- (2) The funds credited to the development fund from time to time shall be utilized for the development of the University ;

47. Maintenance of Fund :

The funds established under section 44, 45 and 46 shall be regulated and maintained in such manner as may be prescribed by Statutes;

48. Annual Report :

- (1) The annual report of the University shall be prepared under the direction of the Board of Management and shall be submitted to the Board of Governors for its approval ;
- (2) The Board of Governors shall consider the annual report in its meeting and may approve the same with or without modifications ;
- (3) A copy of the audited annual report duly approved by the Board of Governors shall be sent to Visitor and the State Government on or before December 31st following close of the financial year in March 31st each year ;

49. Account and Audit :

- (1) The annual accounts and balance sheet of the University shall be prepared under the direction of Board of Management and all funds accruing to or receive by the University from whatever source and all amount disabused or paid shall be entered in the accounts maintained by the University;
- (2) The annual accounts of the University shall be audited by a Chartered Accountant, who is the member of Institution of Chartered Accountants of India, to be appointed by the Board of Management on mutually agreeable terms for a period of three years;
- (3) A copy of the Annual Accounts and Balance Sheet together with the audit report shall be submitted to the Board of Governors on or before December 31st following close of the financial year in March 31st each year;

- (4) The annual accounts, the balance sheet and the audit report shall be considered by the Board of Governors at its meeting and the Board of Governors shall forward the same to the Visitor and the State Government along with its observation thereon on or before December 31st each year ;
- (5) In the event of any material qualification in the report of the auditors, the State Government may issue directions to the University, and such directions shall be binding on the University ;

50. Mode of Proof of University Report :

A copy, receipt, application, notice, order, proceeding or resolution of any authority or committee of the University or other documents in possession of the University of any entry in any register duly maintained by the University, if certified by the registrar, shall be received as prima facie evidence of such receipt, application, notice, order, proceeding, resolution of document or the existence of entry in the register and shall be admitted as evidence of the matters and the transactions therein recorded where the original therefor would, if produced, have been admissible in evidence;

51. Power of State Government to call the information and records :

- (1) It shall be duty of the University or any other authority or officer of the university to furnish such information or records relating to the administrative or finance and other affairs of the university as the State Government may call for.
- (2) If the State Government, is of the view that there is a violation of the Act or the Statutes or Ordinance made hereunder may issue such directions to the University under this section as it may deem necessary.

52. Dissolution of University :

- (1) If the Sponsor proposes dissolution of the University in accordance with the law governing its constitution or incorporation, it shall give at least 6 (Six) months' notice in writing to the State Government and it shall ensure that no new admissions to the University are accepted during the notice period;
- (2) On identification of mismanagement, maladministration, indiscipline, failure in the accomplishment of the objects of University and economic hardships in the management systems of University, the State Government would issue directions to the management system to the University. If the directions are not followed within such time as may be prescribed, the right to take decision for winding up of the University would Vest in the State Government ;

- (3) The manner of winding up of the University would be such as may be prescribed by the State Government in this behalf. Provided that no such action will be initiated without affording a reasonable opportunity to show cause to the Sponsor;
- (4) On receipt of the notice referred to in sub-section (1), the State Government shall in consultation with the regulatory bodies make such arrangements for administration of the University in such a manner that, until the last batch of Students in regular courses of studies of the University complete their courses of studies the date of dissolution of the University proposed by the Sponsor is not effected.

53. Expenditure of the University during dissolution :

- (1) The expenditure for administration of the University during the taking over period shall be borne out of its endowment fund, management fund, the general fund or the development fund;
- (2) If the funds referred to sub-section (1) are not sufficient to meet the expenditure of the University during the taking over period of its management, such expenditure may be met by disposing of the Properties or Assets of the University, by the Sponsor and State Government;

54. De-recognition of the university by the State Government :

- (1) Where the State Government receives a complaint that the university is not functioning in accordance with the provisions of this Act, it shall direct the university to show cause within such time, which shall not be less than two months by referring a copy of the complaint as to why the university should not be derecognized.
- (2) If upon receipt of the reply of the university to the notice given under sub-section (1) the State Government is satisfied that a prima-facie case of mismanagement or violation of the provisions of this Act in the functioning of the University is made out, it shall order such enquiry as it deem necessary.
- (3) For the purpose of an inquiry under sub-section (2) the State Government shall by notification, appoint an officer as the enquiring Officer to enquire into allegation of violation of the provision of this Act.
- (4) Every inquiring Officer appointed under sub-section(3) shall while performing its functions under this Act have all the powers of Civil Court under the code of civil procedure, 1908 trying a suit and in particulars in respect of the following matters, namely:-
 - (a) summoning and enforcing the attendance of any witness and examining him on oath;

- (b) requiring the discovery and production of any documents;
 - (c) requisitioning any public record or copy thereof from any office;
 - (d) receiving evidence on affidavits;
 - (e) any other matters which may be prescribed.
- (5) If upon receipt of the inquiry report, the State Government is satisfied that the university has violated any provision of this Act, it shall direct the university to make necessary improvement and suggest for proper implementation of the provisions of this Act.
 - (6) If it is observed that the university is violating the Act continuously for three times the State Government may derecognize the university with prior approval of the University Grand Commission.
 - (7) During the transition period of the management of the university under sub-section (6) the State Government may utilized the permanent endowment fund, the general funds or the development fund for the purpose of the Management of the affairs of the University. If the funds of the university are not sufficient to meet the requisite expenditure of the university, the State Government may dispose of the assets or the properties of the university to meet the said expenses.
 - (8) Every notification made under sub-section (6) may, as soon as may be it is made, shall be laid before the House of the State Legislature.

55. Status of Assets/Liabilities on Dissolution/De-recognition :

All assets and properties including permanent endowment fund, general fund, Development fund or any other fund and also including the liabilities of the university will belong to the Trust in case of dissolution of the university under this Act.

56. Laying of Statutes and Rules :

Every Statutes or rules made under this Act shall, as soon as may be after it is made will be submitted to State Education department;

The Statutes and Rules may be published in the State Official Gazette.

57. Removal of Difficulties :

- (1) If any difficulty arises in giving effect to the provisions to this Act, the State Government may, by a notification or order, shall make such provisions, not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient, for removing the difficulty;

Provided that no notification, order under sub- section (1) shall be made after the expiration of period of three years from the commencement of this Act ;

- (2) Every order made under sub-section (1) shall, as soon as may be after it is made, be laid before the State Legislature;

58. Power to make rules :

- (1) The Competent Authority of the university may make rules for all or any of the provisions of this Act, as may be deemed expedient, to carry out the provision of the Act.
- (2) All rules made under this Act shall, be laid before the Legislative Assembly as soon as it is made.

59. Power of the State Government to issue direction on policy matters :

The State Government may issue such directions from time to time to the university on policy matters not inconsistent with the provision of this Act as it may deem necessary. Such directions shall be complied with by the university.

60. Saving :

Notwithstanding contained in this Act, all rules, orders, notifications, schemes, bye laws, regulations, circulars, office memorandum issued by the State Government in pursuance of the Arunachal Pradesh and other Institution of Higher Education (Establishment and Regulation) Act 2010 (No. 6 of 2010) shall mutatis mutandis apply to the university until the same is superseded by the State Government.

Onit Panyang
Secretary to the
Government of Arunachal Pradesh,
Itanagar.



The Arunachal Pradesh Gazette

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GOVERNMENT OF ARUNACHAL PRADESH
LAW, LEGISLATIVE AND JUSTICE DEPARTMENT
CIVIL SECRETARIAT
ITANAGAR

NOTIFICATION

The 26th April, 2022

No. Law/Legn-10/2022.—The following Act of the Arunachal Pradesh Legislative Assembly which was passed in the Ninth Session of the Seventh Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general information.

(Received the assent of the Governor on 22nd April, 2022)

THE ARUNODAYA UNIVERSITY ARUNACHAL PRADESH (AMERNDMENT) ACT, 2022

(ACT NO. 11 OF 2022)

An

Act

to amend the Arunodaya University Arunachal Pradesh Act, 2014 (Act No. 13 of 2014).

Be it enacted by the Legislature of Arunachal Pradesh in the Seventy-third Year of the Republic of India as follows :—

- Short title and commencement** : (1) This Act may be called the Arunodaya University Arunachal Pradesh (Amendment) Act, 2022.
(2) It shall come into force on the date of its publication in the Official Gazette.
- Amendment of Section 14** : In the Arunodaya University Arunachal Pradesh Act, 2014 (Act No. 13 of 2014) (hereinafter referred to as the Principal Act), for the existing entries in clauses (a), (b), (c), (d) and (e) of section 14 the following shall be *substituted*;
"(a) The Visitor;
(b) The Chancellor;
(c) The Vice-Chancellor;
(d) The Registrar;
(e) The Finance Officer; and
(f) Such other officers as may be declared by the statutes to be authorities and officers of the University."
- Amendment of Section 16 (1)** : In the Principal Act, in sub-section (1) of section 16, the words "*with the prior approval of the Visitor*" appearing in the last part of the sentence shall be deleted.
- Savings** : Notwithstanding anything contained in this Act, anything done or any action taken under the provisions of the Principal Act prior to this amendment shall be valid unless revoked or annulled by the State Government.

Onit Panyang, IAS
Commissioner to the
Government of Arunachal Pradesh,
Itanagar.